

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 295 OF 2018 & IA NO. 760 OF 2018

Dated: 20th December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

APPEAL NO. 295 OF 2018 & IA NO. 760 OF 2018

In the matter of:

Uttarakhand Power Corporation Ltd.

.... Appellant(s)

Versus

M/s Uttar Bharat Hydro Power Pvt. Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra
Mr. Manoj Kr Sharma

Counsel for the Respondent(s) : Mr. Shubhan Arya
Ms. Poorva Sehgal for R-1

Mr. Buddy A. Ranganathan
Ms. Stuti K. For R-2

ORDER

The learned counsel, appearing for the Respondent No.2 prays for another four weeks' time to file the reply. Learned counsel appearing for the Appellant prays for four weeks' thereafter to file the rejoinder.

Submissions made by learned counsel appearing for the Appellant and Respondent No.2, as stated above, are placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file the reply on or before 18.01.2019, after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is permitted to file rejoinder

to reply filed first Respondent and to be filed by second Respondent by 16.02.2019, after duly serving copy on the other side.

List the matter on 22.02.2019, as agreed by learned counsel appearing for the parties.

(Ravindra Kumar Verma)
Technical Member

(Justice N. K. Patil)
Judicial Member

pr/ss